

ACT No. I OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th
February, 1901.)

An Act to amend the law relating to the admission of Native Military Lunatics into Asylums.

WHEREAS it is expedient to repeal certain provisions of the law now in force with regard to the admission of native military lunatics into asylums; It is hereby enacted as follows :—

1. The enactments mentioned in the schedule hereto annexed are repealed to the extent specified in the fourth column thereof.

Repeal of certain enactments.

2. The repeal by this Act of any enactment shall not affect any native military lunatic who, at the commencement of this Act, is detained in an asylum in pursuance of an order under section 6 of the Military Lunatics Act, 1877.

Saving of certain detentions.

XI of 1877.

THE SCHEDULE.

(See section 1.)

REPEAL OF ENACTMENTS.

1	2	3	4
Year.	No.	Short title or subject.	Extent of repeal.
1869	V	Indian Articles of War	In article 179, <i>the words from such allowance to the end.</i>
1877	XI	Military Lunatics	In the preamble, <i>the words and to amend the law now in force with regard to the admission thereto of native military lunatics.</i> Sections 4, 5 and 6. In sections 7 and 8, <i>the words whether European or native.</i>